

**Central Administrative Tribunal  
Principal Bench, New Delhi**

**CP No. 491/2018  
in  
OA No. 4088/2017**

New Delhi, this the 28<sup>th</sup> day of January, 2019

**Hon'ble Ms. Nita Chowdhury, Member (A)  
Hon'ble Mr. S.N. Terdal, Member (J)**

Bharat Bhushan Yadav S/o Kailash Chand  
R/o Village – Maharajpura Tehsil – Tijara  
Post – Shahbad, Alwar, Rajasthan

...Applicant/Petitioner  
(By Advocate: Mr. Maruf Khan with Mr. Deepak Gupta)

**Versus**

1. Ashim Khurana  
Staff Selection Commission  
Through its Chairman  
Block – 12, CGO complex, Lodhi Road, New Delhi – 110003.

...Respondent  
(By Advocates : Dr. L.C. Singhi and Mr. Gyanendra Singh)

**ORDER (ORAL)**

**Ms. Nita Chowdhury:**

When the matter is taken up, learned counsel for respondent draws our attention to the record of proceeding in the SLP (Civil) No. 18743/2018, which pertains to the similar matters. The Hon'ble Supreme Court vide its order dated 23.07.2018 has directed as below :-

“In the meanwhile, there shall be a stay of operation of the impugned judgment and order passed by the High Court.”

2. In view of the above directions of the Hon'ble Supreme Court, CP is closed. Notice issued to the respondent is discharged. However, liberty is given to the applicant to revive the matter after orders of the Hon'ble Supreme Court are received and, if so advised, in accordance with law.

**(S.N. Terdal)  
Member (J)**

/anjali/

**(Nita Chowdhury)  
Member (A)**